

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 18 of 2000
O.A. 1236 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

SUBRATA CHAKRABORTY & ORS.

VS.

UNION OF INDIA & ORS.

For the applicants : Mr. B. Mukherjee, counsel

For the respondents : Mrs. R. Basu, counsel

Heard on : 20.01.2000

Order on : 20.01.2000

ORDER

D. Purkayastha, J.M.

Heard both the counsels. On consent of both sides, both the M.A. and the O.A. are taken up for hearing.

2. Id. counsel, Mr. B. Mukherjee appearing on behalf of the applicants, submits that the O.A. 1236 of 1997 is lying pending for decision before this Tribunal for a long time and an interim order has been passed on 29.10.97 by which the applicants were allowed to appear in the supplementary written test without prejudice to the rights and contentions of either parties in connection with selection test already held on 16.12.95/26.12.95/6.1.96 on condition that the result of the petitioners shall not be published till further orders. He further submits that as per the order of this Tribunal, the applicants were given the opportunity to appear in the said test and now the respondents may be directed to publish their results as per rules and if they are found successful, they should be given promotion in the posts in question as per rules.

3. Id. counsel, Mrs. R. Basu appearing for the respondents, submits that she has no instruction from the side of the respondents in this matter.

4. We have considered the submissions made by the ld. counsels for both sides and have perused the records available with us. We find no impediment to allow the result of the applicants to be published as per rules and as prayed for by the ld. counsel for the applicant. Accordingly, liberty is granted to the respondents to publish the result of the applicants as per rules which was not published as per the earlier order dated 29.10.1997 and if the applicants ^{are} found to be successful, [✓] ^{Considered and} they should be granted the consequential benefits ^{both} in accordance with the extant rules. With these observations, the M.A. and the O.A. are hereby disposed of.

5. No order is passed as to costs.

g.Swamy
MEMBER(A)

s.m.

H.Jh
MEMBER(J)